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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: PAGED 222 4th Sept., 1978.

NOTIFICATION  
(INCOME-TAX)

No.2534(F.No.197/26/78.IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 19 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Parthasarathy Perumal Temple, Parthanpalli" for the purpose of the said section for and from the assessment year(s) 1977-78.

Sd/-  
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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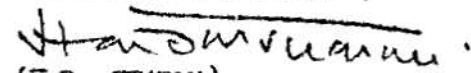
Copy to:-

1. Secretary Treasurer, Sri Parthasarathy Perumal Temple, Parthanpalli, Sirkali Tk. Tamil Nadu.
2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter No.1122/III/15/77 dt. 18.4.78.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(IAS)/(RSP)/(Inv.), New Delhi.
5. Director of C&M Services(Income-tax), 1st Floor, Aivan-e-Ghalib, Kata Sundri Lane, New Delhi(3 copies).
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10. Shri M.B.Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs(Deptt. of Legal Affairs), New Delhi.

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AUTHORISED FOR ISSUE

  
(H.D. SHARMA)  
ASSIST. DIRECTOR(RS&P).

NO.CC/IT(AI)/2444/785/RSP/78.

\* SHARMA \*